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**(2017) 04 RAJ CK 0072**  
**In the Rajasthan High Court**  
**Case No : 3001 of 2017**

Manohar Lal S/o Shri Dhanna Ram

APPELLANT

Vs

State of Rajasthan

RESPONDENT

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**Date of Decision :** 17-04-2017

**Acts Referred:**

<a href=3863>Code of Criminal Procedure, 1973</a>, <a href=3863-439>Section 439</a> - Special powers of High Court or Court of Session regarding bail  
<a href=1767>Indian Penal Code, 1860</a>, <a href=1767-120B>Section 120B</a>, <a href=1767-147

**Citation :** (2017) 04 RAJ CK 0072

**Hon'ble Judges :** Sandeep Mehta

**Bench :** SINGLE BENCH

**Advocate :** Sunil Mehta, Rajesh Bhati

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## Judgement

1. Heard learned counsel for the petitioners and learned Public Prosecutor. Perused the challan papers.
2. The instant bail application under Section 439 Cr.P.C. has been preferred on behalf of the petitioners who are in custody in connection with F.I.R. No.211/2016 registered at Police Station Bap, District Jodhpur for the offences under Sections 147, 148, 341, 323, 324, 325, 326, 307 and 120B / 149 IPC.
3. The specific allegation levelled by the injured victim Mala Ram regarding causing vehicular injuries to him are against the petitioner no.1 Manohar Lal who was driving the offending vehicle. Thus, at this stage, I am not inclined to release the petitioner no.1 Manohar Lal on bail.

4. Accordingly, the instant bail application qua the petitioner no.1 Manohar Lal is dismissed as being devoid of any merit. As regards the other petitioners are concerned, omnibus allegations have been levelled against them that they were also sitting in the Bolero Camper vehicle being driven by the petitioner no.1 Manohar Lal. They are not attributed any overt participation in the incident. Thus, having regard to the facts and circumstances available on record but without expressing any opinion on the merits of the case, this Court is of the opinion that the petitioners no.2 to 6 namely, Bhagirath Ram, Sunil, Ashok, Surendra @ Sunder Lal and Harbhajan Ram deserve to be released on bail. Accordingly, the bail application under Section 439 Cr.P.C. qua the petitioners no.2 to 6 is allowed and it is directed that the petitioners no.2 to 6 namely, Bhagirath Ram, Sunil, Ashok, Surendra @ Sunder Lal and Harbhajan Ram arrested in connection with the F.I.R. No.211/2016 registered at Police Station Bap, District Jodhpur shall be released on bail provided each of them furnish a personal bond of Rs.50,000/- and two surety bonds of Rs.25,000/- each to the satisfaction of the learned trial court with the stipulation to appear before that Court on all dates of hearing and as and when called upon to do so.